

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 849 of 2020**

**IN THE MATTER OF:**

**Mohan Gems & Jewels Pvt. Ltd.  
Through its Liquidator, Debashish Nanda**

**...Appellant**

**Versus**

**Vijay Verma & Anr.**

**...Respondents**

**Present:**

**For Appellant: Mr. Sumant Batra, Mr. Rahul Mendiratta and Niharika Sharma, Advocates with Mr. Debashish Nanda, Liquidator in person.**

**For Respondents: Mr. Abhishek Parmar, Advocate with Mr. Vijay Verma, Respondent in person for R-1.**

**Ms. Madhavi Divan, ASG with Ms. Anushree Menon, Mr. Sahil Monga and Mr. Vikas Mehta, Advocates for R-2.**

**ORDER**  
**(Through Virtual Mode)**

**21.12.2020:** Ms. Madhavi Divan, ASG appears on behalf of newly added Respondent No. 2 (IBBI), who has filed reply affidavit which is taken on record. Appellant does not intend to file any rejoinder as the issue raised is purely legal in nature.

Learned counsel for the Respondent No. 2 seeks and is allowed two weeks' time to file short written submissions, not exceeding three pages, together with compilation of relevant judgments.

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Compilation of judgements may be filed by learned counsel for the Appellant and Respondent No. 1 as well.

Let there be exchange of written submissions between the learned counsels.

Post the matter 'for admission (after notice)' on **1<sup>st</sup> February, 2021**.

Interim directions to continue.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*am/gc*